

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 1288/93

BETWEEN :

Pratap Singh

AND

Date of Order: 18.10.93

.. Applicant.

1. The Superintendent,
Railway Mail Service,
"2" Division,
Hyderabad.

2. The Post Master General,
Hyderabad Region,
Hyderabad.

3. Union of India, rep. by the
Secretary, Ministry of
Communication, Dept. of
Posts, Dak Bhawan,
New Delhi.

... Respondents

Counsel for the Applicant

.. Mr. K. Venkateswara Rao

Counsel for the Respondents

.. Mr. V. Bhimanna

COLAM:

HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T. CHANDrasekhara REDDY : MEMBER (JUDL.)

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(b)

Copy to:-

1. The Superintendent, Railway Mail Service, '2' Division, Hyderabad.
2. The Post Master General, Hyderabad Region, Hyderabad.
3. Secretary, Ministry of Communications, Department of Posts, Union of India, Dak Bhavan, New Delhi.
4. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. V. Bhimanna, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
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Case No.....	CA 1288/93
Date of issue.....	18/10/93
Copy issued to.....	29/10/93
(Signature)	
Deputy Officer (I)	

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(9)

- (a) This OA will be treated as a representation from the applicant and the respondents will consider the same if it is found that the applicant is similarly situated as thus covered by our judgement dt. 7.6.93;
- (b) Respondents shall grant temporary status to the applicant and also consider his case for regularisation in accordance with "Casual Labour (grant of temporary status and regularisation) Scheme, 1991."
- (c) The respondents shall comply with this order within a period of three months and communicate their decision to the applicant.

4. The applicant will not be entitled to any arrears of emoluments arising out of the above direction till the date of filing of this application.

There shall be no order as to costs.

CERTIFIED TO BE TRUE COPIES
Sudha Ravulakonda -
Date 25.10.1993
Court Officer
Administrative Tribunal
Hyderabad Bench
Hyderabad.

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V. Raju (S)